

**Revenue Leaks in Land and
Development Office**

6734. SHRI ATAL BIHARI VAJ-PAYEE : Will the Minister of WORKS AND HOUSING be pleased to refer to page 143 of issue dated 31-3-1983 of 'India Today' and state :

(a) names of 26 properties in which loss of revenue was reported by Land and Development Office to the Ministry in 1973 ;

(b) which of these 26 vigilance and lease files are missing presently and what action has been taken to fix responsibility for loss of files ; and

(c) what was the total loss of revenue originally reported in each case and how much amount has been recovered in each case up to 14 January, 1983 ?

THE DEPUTY MINISTER IN THE MINISTRY OF WORKS AND HOUSING (SHRI MOHAMMED USMAN ARIF) :

(a) The information is given in the attached Statement.

(b) All vigilance files are available except one which is not readily traceable at present. However, action in pursuance of the cases had already been taken. No further action is pending in these cases.

Regarding the lease files, one file was missing. However, the same has been reconstructed.

(c) No loss of revenue could be established. However, the information regarding the alleged loss of revenue reported and the amounts of dues, where established, that were recovered are given in the attached statement.

Statement

Sl. No.	Property Number	Alleged loss of revenue originally reported (in Rs.)	Amount recovered where claim of dues was established (in Rs.)	Remarks, if any
1	2	3	4	5
1.	Non-auction of Jamuna land for cultivation.	43,00,000.00	—	Land in question already stood transferred to D.D.A. The question of recovery did not arise.
2.	1 Tees January Marg	15,00,000.00	—	Dues not established
3.	26-A, Aurangazeb Road	7,24,000.00	—	—do—
4.	14-16, Aurangazeb Road	5,70,530.00	—	—do—

1	2	3	4	5
5.	41-41A, Prithviraj Road	3,34,500.00	—	The matter regarding recovery of dues is <i>sub-judice</i> .
6.	5, Sunder Nagar	77,288.00	99,810.00	For recovery of further dues, action under PPE Act is in progress.
7.	132, Sunder Nagar	71,008.00	27,554.99	No other dues established.
8.	72, Lajpat Nagar	(i) 39,914.00 (ii) 8,159.00	—	The matter is <i>sub-judice</i> .
9.	10, Curzon Road	45,000.00	—	There was no question of loss of revenue. The terms for regularisation of breaches offered are being enforced.
10.	13, Lajpat Nagar	23,152.00	—	The matter is <i>sub-judice</i> .
11.	142, Sunder Nagar	21,500.00	—	The property was re-entered and eviction orders under PPE Act issued. The appeal filed by the ex-licencee in Court, was dismissed. On request for terms of withdrawal of re-entry, the same were offered. For non-compliance of the terms offered, eviction, orders will be enforced.
12.	12, Sunder Nagar	16,000.00	7,298.05	No other dues were established.

1	2	3	4	5
13.	2-B, Jangpura	10,478.00	—	No such loss was established. However, on satisfying the conditions for 1% token penalty of Rs. 243.20, the same were recovered.
14.	86, Sunder Nagar	10,920.00	—	No loss of revenue was established. Ground rent due upto 14-1-1983 has been recovered. For breaches noticed in September 1982, action has been initiated under the existing Govt. instructions.
15.	35, Sunder Nagar	6,300.00	11,349.05	—
16.	127, Sunder Nagar	6,300.00	24,007.35	—
17.	Shop 4, Sunder Nagar	5,000.00	—	The property has been re-entered. Action under PPE Act for eviction and recovery of dues is in progress.
18.	135, Sunder Nagar	1,590.00	2,996.26	—
19.	145, Sunder Nagar	1,300.00	19,023.19	—
20.	37, Sunder Nagar	No specified amount.	45,417.14	—
21.	94, Diplomatic Enclave	—do—	—	No loss could be established.
22.	63, Sunder Nagar	—do—	—	—do—
23.	129, Sunder Nagar	—do—	7,548.58	—
24.	48, Sunder Nagar	—do—	—	Action under PPE Act for eviction and recovery of dues is in progress
25.	110, Baird Road	—do—	—	No loss of revenue was involved. The charges for breaches during their existence were recovered.
26.	20, Sunder Nagar	—do—	—	The matter is <i>sub-judice</i> .